

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-1171(ND)2018**

**SECTION OF THE COMPANIES ACT, 2013: 9 of IBC, 2016**

**In the matter of:**

**M/s. Shyamala Raghunathan**

**....Petitioner**

**V/s.**

**Maxx Metals Pvt. Ltd.**

**....Respondent**

**Order delivered on 17.09.2018**

**Coram:**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

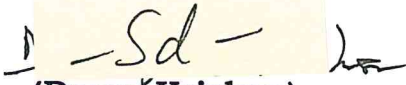
**For Petitioner (s) : None**

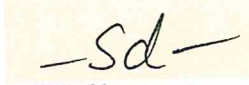
**For Respondent (s) : Mr. Mukesh Kumar Bansal, Director**

**ORDER**

Mr. Mukesh Kumar Bansal, Director of the Corporate Debtor has appeared in person. He confirms the outstanding debt but submits that all the assets are sealed by the Indian Overseas Bank. While admitting the claim, he submits that he is making efforts to liquidate the claim of the Operational Creditor.

In view of the same, reserved for orders/clarification t

  
**(Deepa Krishan)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**